

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 3389
To Be Answered On- 20/03/2025

REHABILITATION OF FAMILIES IN DADRA AND NAGAR HAVELI

†3389. Shri Patel Umeshbhai Babubhai:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether tribal families residing in the Madhuban Dam region of Dadra and Nagar Haveli were displaced due to the expansion work of the said dam;
- (b) if so, the details thereof along with the number of such displaced families and the total number of respective members in these families;
- (c) whether all these families have been successfully rehabilitated and if so, the details thereof;
- (d) the details of new locations of these families along with the facilities provided to them by the Government;
- (e) the details of the families yet to be rehabilitated;
- (f) whether any financial assistance has been provided by the Union Territory administration to such families and if so, the details thereof; and
- (g) if not, the reasons for the delay in their rehabilitation along with the time by which such families are likely to be rehabilitated?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a) to (g): Land and its management fall under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India [Seventh Schedule – List ii (State List) – Entry No. (18)]. Land acquisition, rehabilitation and resettlement are carried out by the respective State Governments / Union Territory Administration.

The information related to displacement of tribal families due to expansion work of the Madhuban Dam in Dadra and Nagar Haveli is not maintained centrally by Ministry of Tribal Affairs. Administration of Dadra and Nagar Haveli and Daman & Diu Union Territory has informed this Ministry that the matter of land acquisition, rehabilitation and compensation in respect of the families residing in the Madhuban Dam region of Dadra & Nagar Haveli who were displaced due to the expansion work of the Madhuban Dam is the matter of the year 1978-1980. The verification of record pertaining to this project is undertaken by the Land Acquisition Department of Dadra & Nagar Haveli and that Department requires a minimum ten days for replying on the specific points raised in the question.
